

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/53/2021**

This the 05th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

Bilal Ahmad Kumar, S/o Ab. Kabir Kumar, R/o Nambal (Kralpora),  
District Anantnag.

.....Applicant

(Advocate: Mr. Peer Shafir Ahmed-**Not Present**)

**Versus**

1. State of J&K through Commissioner/Secretary to Govt Education Department, Civil Sectt, Srinagar.
2. Director School Education Kashmir, Srinagar.
3. Chief Education officer Anantnag.
4. Zonal Education officer, Mattan.
5. Shah Mohammad Sulaiman, S/o Ab. Salam Shah, R/o Gojpora, Nambal, District Anantnag.

.....Respondents

(Advocate: Mr. Sudesh Magotra, ld. D.A.G.)



**O R D E R****[O R A L]**

The present TA has been received by way of transfer from the Court of Sub-Judge, Anantnag. It has been submitted at the Bar that the case pertains to R.E.T. Teacher and the R.E.T Teacher is not a civil post and the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to R.E.T. teachers.

2. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter.

3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Court of Sub-Judge, Anantnag for further orders.

4. Both the parties are directed to appear before the Court of Sub-Judge, Anantnag.

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

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